

C O N T E N T S

**Fifteenth Series, Vol. XIV, Sixth Session, 2010/1932 (Saka)
No. 21, Thursday, December 9, 2010/Agrahayana 18, 1932(Saka)**

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

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Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, December 9, 2010/Agrahayana 18, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY DELEGATION
FROM MONGOLIA**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Damdingiin Demberel, Chairman of the State Great Hural of Mongolia and the members of the Mongolian Parliamentary Delegation who are on a visit to India as our honoured guests.

They arrived in India on 8th December, 2010. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Prime Minister, the Parliament, the Government and the friendly people of Mongolia.

... (*Interruptions*)

11.01 hrs.

At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri P. Kumar, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

MADAM SPEAKER: This is Question Hour. Q. 421 – Shri Suresh Kumar Shetkar.

... (*Interruptions*)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : आप अपनी जगह वापिस चले जाइए और प्रश्नकाल चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): They are showing papers. They cannot show the papers. ... (*Interruptions*)

अध्यक्ष महोदया : आप अपनी जगह वापिस चले जाइए और प्रश्नकाल चलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.02 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

12.0¼ hrs.

At this stage, Shri Naranbhai Kachhadia, Shri Shailendra Kumar, Shri Chandrakant Khaire, Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.0½ hrs.**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN : Now, Papers to be laid on the Table of the House. Item No. 2 – Shri Salman Khurshid.

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010.
- (2) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3720/15/10)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3721/15/10)

(2) (i) Review by the Government of the working of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3722/15/10)

(3) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3723/15/10)

(4) (i) Review by the Government of the working of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3724/15/10)

- (5) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3725/15/10)
- (6) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3726/15/10)
- (7) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3727/15/10)
- (8) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2009-2010.
- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3728/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3729/15/10)

- (2) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3730/15/10)

- (3) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3731/15/10)

- (4) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3732/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3733/15/10)

(b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3734/15/10)

(c)(i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3735/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3736/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010.

(Placed in Library, See No. LT 3737/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2009-2010.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3738/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2009-2010.

(Placed in Library, See No. LT 3739/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table a copy of the 15th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matter relating thereto, December, 2010.

(Placed in Library, See No. LT 3740/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3741/15/10)

- (2) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3742/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Arun Yadav, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2009-2010.

(ii) Annual Report of the HMT Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3743/15/10)

(2) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3744/15/10)

(3) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010.

(ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3745/15/10)

(4) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3746/15/10)

(5) (i) Statement regarding Review by the Government of the working of the Triveni Structural Limited, Allahabad, for the year 2009-2010.

(ii) Annual Report of the Triveni Structural Limited, Allahabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3747/15/10)

(6) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010.

(ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3748/15/10)

(7) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3749/15/10)

(8) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3750/15/10)

12.01 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE
3rd Report**

डॉ. बलीराम (लालगंज): महोदय, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का तीसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

MR. CHAIRMAN : Shri Sharad Yadav.

... (*Interruptions*)

MR. CHAIRMAN: Shri J.P. Agarwal.

... (*Interruptions*)

12.1½ hrs.

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW
AND JUSTICE
44th Report**

SHRIMATI DEEPA DASMUNSI (RAIGANJ): I beg to lay on the Table the Forty-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Constitution (One Hundred and Fourteenth Amendment) Bill, 2010.

... (*Interruptions*)

12.1¾ hrs.

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11) pertaining to the Ministry of Steel***

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): I beg to lay the statement on the status of implementation of the recommendations contained in the Sixth Report of the Standing Committee on Coal and Steel (Fifteenth Lok Sabha) in pursuance of the direction 73-A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part II dated the 1st September, 2004.

The aforesaid Sixth Report was presented to the Lok Sabha and laid in Rajya Sabha on the 22nd April, 2010. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2010-2011.

The Committee in the said report has made a total of eighteen recommendations (contained in eighteen paras) with reference to aims, objectives and achievements of the Ministry and where action is called for on the part of the Government.

The Action Taken Statement on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on the 15th September, 2010.

The present status of implementation of various recommendations made by the Committee is indicated in the annexure of the Statement, which is hereby laid on the table of the Lok Sabha. I would not like to take the valuable

* Laid on the Table and also placed in Library, See No. LT 3751/15/10

time of the House in reading out all the contents given in the attached Annexure.
I would request that this may be considered as read in the House.

12.02 hrs.

- (ii) **Status of implementation of the recommendations contained in the 212th and 215th Reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises ***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Vilasrao Deshmukh, I beg to lay the statement regarding the status of implementation of the recommendations contained in the 212th and 215th reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

12.2¼ hrs.

- (iii) **Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11) pertaining to the Department of Heavy Industry, Ministry of the Department of Rural Development, Ministry of Rural Development****

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to lay the statement on the status of implementation of recommendations contained in the Ninth Report of the Standing Committee on Rural Development (Department of Rural Development) (2009-2010) (15th Lok Sabha) in pursuance of the Direction of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

* Laid on the Table and also placed in Library, See No. LT 3752/15/10

** Laid on the Table and also placed in Library, See No. LT 3753/15/10

The Ninth Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 16th April, 2010. The Report relates to the examination of Demands for Grants of the Ministry of Rural Development (Department of Rural Development) for the year 2010-11. Action Taken Report on the recommendations/observations contained in the report of the Committee was sent to the Standing Committee on 30th September, 2010.

There are 36 recommendations made by the Committee in the said report where action is called for on the part of the Government. These recommendations mainly pertain to the issues concerning the schemes for National Rural Employment Guarantee Act, Swaranjayanti Gram Swarozgar Yojana, Rural Housing, Pradhan Mantri Gram Sadak Yojana, Vigilance and Monitoring Committee and finalisation of BPL List, etc. for proper implementation of the programmes.

The present status of implementation of the various recommendations made by the Committee is indicated in the annexure to my Statement, which is laid on the Table of the House. I would request that this may be considered as read.

12.2½ hrs.

- (iv) (a) **Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and ***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the revised statement on the status of implementation of the recommendations contained in the 2nd report of the Standing Committee on Chemicals and Fertilizers in terms of direction of the Hon. Speaker, Lok Sabha.

* Laid on the Table and also placed in Library See No. L T 3754/15/10

The Standing Committee on Chemicals and Fertilizers, in its second report have made 27 recommendations. Detailed reply to each of the recommendations has been sent to the Committee on 8.3.2010. Gist of the recommendations and the present status of action taken on the 27 recommendations of the 2nd Report are laid on the Table.

12.2¾ hrs.

- (iv) (b) **Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers ***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the statement on the status of implementation of the recommendations contained in the 6th report of the Standing Committee on Chemicals and Fertilizers in terms of direction of the Hon. Speaker of the Lok Sabha.

The Standing Committee on Chemicals and Fertilizers, in its sixth report have made 9 recommendations. Detailed reply to each of the recommendations has been sent to the Committee on 9.8.2010. Gist of the recommendations and the present status of action taken on the 9 recommendations of the 6th Reports are laid on the Table.

* Placed in Library, See No. LT 3755/15/10

12.03 hrs.**STANDING COMMITTEE ON URBAN DEVELOPMENT
12th and 13th Reports**

श्री शरद यादव (मधेपुरा): महोदय, मैं शहरी विकास संबंधी स्थायी समिति (2010-2011) के निम्नलिखित की-गई-कार्यवाही प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) शहरी विकास मंत्रालय की 'अनुदानों की मांगों (2010-2011)' के संबंध में समिति के छठे प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में समिति का 12वां प्रतिवेदन (15वीं लोक सभा)।

(2) आवास और शहरी गरीबी उपशमन मंत्रालय की 'अनुदानों की मांगों (2010-2011)' के संबंध में समिति के सातवें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में समिति का 13वां प्रतिवेदन (15वीं लोक सभा)।

12.3¼ hrs.**MATTERS UNDER RULE 377***

MR. CHAIRMAN : Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send slips immediately at the Table of the House as per the practice.

(i) Need to restore the Air India flights withdrawn from Indo-Gulf sector and to extend Delhi-Bangaluru flight upto Calicut in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Air India is operating flights from Kozhikode (Calicut) since the opening of the Airport. The Indo-Gulf sector is one of the largest profitable sectors. However, since the last two years, several operations have been cancelled from here apart from last moment cancellations of other flights due to various in house reasons. The prominent among them are IC-997/998 Calicut-Doha-Bahrain-Calicut and IC-993/994 Chennai-Calicut-Kuwait-Calicut-Chennai. Similarly, the flight Nos. IC-537/538 Calicut-Dubai-Calicut and IC-597/598 Calicut-Sharjah-Calicut are expected to be withdrawn shortly. Incidentally, the space left by Air India has been taken over by private operators as well as by the Gulf operators who are operating with full capacity and profitably. Similarly, the domestic flight Nos. IC-925/926 Chennai-Calicut-Chennai and CD-993/994 Delhi-Calicut-Mangalore-Delhi which were operating with full capacity flights have been withdrawn.

In addition to this, there is no flight to Calicut from Delhi in the evening. A flight presently operating to Bangalore in the evening should be extended to Calicut.

Several requests for restoration of these flights have been made and assurances were given. However, none of these flights have been restored so far. It is requested that some measures should be taken for immediate restoration of these flights and also for the proposed extension of flight from Bangalore.

* Treated as laid on the Table

(ii) Need to provide funds for installing India Mark-II handpumps in Bahraich Parliamentary Constituency, Uttar Pradesh

श्री कमल किशोर कमांडो (बहराइच): मेरे संसदीय निर्वाचन क्षेत्र में प्रतिवर्ष आने वाली बाढ़ से पेयजल के रूप में प्रयुक्त होने वाला भूजल काफी प्रदूषित है। यहां के भूजल में आर्सेनिक की मात्रा अत्यधिक है। प्रदूषित पेयजल पीने से यहां के लोगों को अनेक प्रकार की बीमारियां हो रही हैं। बहराइच के लोगों को शुद्ध पेयजल के लिए मेरे द्वारा संसदीय क्षेत्र में इंडिया मार्क-2 हैंडपम्प लगवाने का अनुरोध किया गया है, जिस हेतु ग्रामीण विकास मंत्रालय के पत्रांक के अनुपालन में अधिशाषी अभियंता निर्माण खंड उत्तर प्रदेश जल निगम, जनपद बहराइच द्वारा 597 इण्डिया मार्क-2 हैंडपम्प के लिए 213.42 लाख रुपये का प्राक्कलन भेजा गया है। वर्तमान बहराइच जिले की जनसंख्या (ग्रामीण क्षेत्र) लगभग 30 लाख है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि जनपद में प्रदूषित पेयजल की समस्या दूर करने के लिए दिए गए प्राक्कलन के अनुसार 597 इण्डिया मार्क-2 हैंडपम्प लगवाने के लिए अपेक्षित धनराशि स्वीकृत करने की कृपा करें।

(iii) Need to set up a railway wagon factory at Kazipet in Warangal Parliamentary Constituency, Andhra Pradesh

SHRI RAJIAH SIRICILLA (WARANGAL): I would like to draw the kind attention of the august House regarding the need to set up a wagon factory in Kazipet in my Warangal Parliamentary Constituency in Andhra Pradesh.

I wish to state that more than 300 acres of land could be arranged at Kazipet for the wagon factory and the State Government of Andhra Pradesh has already written a letter to the Minister of Railways in this regard. If the Government sets up a wagon factory in and around Kazipet, it will not only become a hub between South India and North India but will also provide employment to the thousands of people in my constituency. Kazipet is an ideal place to set up such a factory.

I, therefore, request the Minister of Railways to take immediate steps to set up a wagon factory at Kazipet in Warangal District in Andhra Pradesh in the remaining XI Five Year Plan period itself by allocating sufficient funds to fulfill the long pending and genuine demand of the people of my Warangal Parliamentary Constituency, Andhra Pradesh.

(iv) Need to enhance the amount of funds under Members of Parliament local Area Development Scheme for drinking water projects and also accord priority to the proposals given by MPs for Rural Development projects in their Parliamentary Constituencies

डॉ. संजय सिंह (सुल्तानपुर): देश में अक्सर पेयजल की समस्या के बारे में काफी सुनने, पढ़ने के बाद, टेलीविजन में समाचार के माध्यम से पेयजल की कमी की गंभीरता पर प्रकाश डाला जा रहा है और धीरे-धीरे पेयजल समस्या निश्चित तौर से एक बड़े संकट का संकेत दे रही है। मेरे संसदीय क्षेत्र सुल्तानपुर की पेयजल की समस्या के बारे में माननीय सदन को बताना चाहूंगा कि इस क्षेत्र में भूजल स्तर काफी गिर गया है। यद्यपि समय-समय पर इंडिया मार्क -II हैंडपम्प लगते रहे हैं, परन्तु बढ़ती जनसंख्या को देखते हुए पेयजल की मांग घट नहीं रही है। इसके लिए ग्रामीण विकास योजना के अंतर्गत सभी सांसदों को पेयजल की समस्या के निराकरण हेतु सांसदों के प्रस्तावों को प्राथमिकता दी जानी चाहिए और संसद सदस्य स्थानीय विकास निधि की धनराशि को दो करोड़ से दस करोड़ किया जाना चाहिए। चूंकि उत्तर प्रदेश में सभी विधायकों को अपने विधान सभा क्षेत्र के लिए दो करोड़ रूपए विकास के लिए दिये जाते हैं, उस हिसाब से एक सांसद पांच से सात विधान सभाओं का प्रतिनिधित्व करता है। इस कम राशि के कारण सांसद अपने क्षेत्र में यथोचित विकास कार्य कराने में असमर्थ महसूस करता है। अगर यह भी संभव न हो तो प्रत्येक सांसद को 50 किलोमीटर सड़क बनवाने एवं 500 हैंडपम्प लगाने के अधिकार दिये जायें और यह राशि केन्द्र स्तर पर जारी की जाये।

सदन के माध्यम से सरकार से अनुरोध है कि मौजूदा पेयजल की समस्या के निराकरण हेतु सांसदों को अधिक अधिकार दिये जायें और उनके प्रस्तावों को प्राथमिकता दी जाये।

(v) Need to increase the quota of Kerosene for fishermen in Kerala

SHRI CHARLES DIAS (NOMINATED): There are more than 17000 outboard kerosene-operated traditional fishing crafts operating in Kerala. The requirement of Kerosene for these units is worked out to 5786 KL per month. But, the actual allocation from the Public Distribution System is only 2531 KL per month. There is a wide gap of 3255 KL of Kerosene per month against the actual requirement in traditional fisheries sector. The present allocation of Kerosene is sufficient only for around 10 days in a month. For the remaining days, the fishermen are forced to remain either idle or to buy Kerosene from open market by paying higher rates. This has resulted in a situation where there is already sharp drop in the income levels of traditional fishermen which may push them to the brink of starvation.

In view of the sad plight of the traditional fishermen, I would urge the Union Government to take immediate steps to increase the Kerosene quota for traditional fishermen in Kerala.

(vi) Need to provide adequate quantity of fertilizers to farmers in Faizabad and Barabanki districts in Uttar Pradesh

डॉ. निर्मल खत्री (फ़ैज़ाबाद): उत्तर प्रदेश के जनपद फ़ैजाबाद तथा बाराबंकी जनपदों, जो कि मेरे लोक सभा क्षेत्र फ़ैजाबाद के अंतर्गत आते हैं, में किसानों को फसल की बुआई के इस मौसम में खाद की घोर किल्लत का सामना करना पड़ रहा है।

सरकार इस कमी को दूर करने के लिए राज्य सरकार के जरिये ठोस कदम उठाने की कार्यवाही करें ताकि किसानों को रासायनिक खाद उपलब्ध हो सके।

(vii) Need to set up forest-based industries in Gumla and Lohardaga districts of Jharkhand

श्री सुदर्शन भगत (लोहरदगा): झारखंड प्रदेश में विशेषकर गुमला व लोहरदगा जिलों में प्रचुर मात्रा में वनों से अनेक प्रकार के उत्पाद प्राप्त होते हैं। इन उत्पादों से बनाए जाने वाली वस्तुएं देशभर में प्रचलित एवं उपयोग की जाती हैं। परन्तु, इस क्षेत्र में वन आधारित उद्योग नहीं होने के कारण न तो इन वस्तुओं के उत्पाद में वृद्धि हो रही है और न ही इनकी गुणवत्ता में। इन उत्पादों का औद्योगिक स्तर पर विकास न होने के कारण यहां के लोगों को प्रचुर मात्रा में रोजगार के अवसर भी प्राप्त नहीं हो पा रहे हैं।

मेरा आपके माध्यम से माननीय संबंधित मंत्री जी से आग्रह है कि इस क्षेत्र में केन्द्र सरकार द्वारा वन आधारित उद्योग लगाये जायें, जिससे कि इन उत्पादों से बनने वाली वस्तुओं का संवर्धन व विकास हो सके। साथ-साथ यहां के लोगों को भी रोजगार के अवसर प्राप्त हो सके।

(viii) Need to prevent the entry of multinational companies in retail sector in the country

श्री राकेश सिंह (जबलपुर): केन्द्र सरकार देश के खुदरा व्यापार में प्रत्यक्ष विदेशी निवेश को मंजूरी देने जा रही है। इसके लिए एक परिचर्चा पत्र जारी कर औद्योगिक नीति एवं संवर्धन विभाग ने राय मांगी है। यदि देश में बहुराष्ट्रीय कंपनियां खुदरा व्यापार में उतरीं तो देश के करीब पांच करोड़ छोटे व्यापारी और लगभग इतने ही ऐसे लोग, जो रिटेल व्यापार से जुड़े हुए हैं, बेरोजगारी के कगार पर पहुंच जायेंगे। इतना ही नहीं इसमें बहुराष्ट्रीय कंपनियों द्वारा सीधे खेतों से उत्पाद खरीदकर बेचे जाने की नीति से हमारी कृषि मंडियों का ढांचा ही खत्म हो जायेगा। साथ ही आढ़तियों का कारोबार सिमट जायेगा। ऐसे में महोदय कुछ समय बाद ये कम्पनियां कृषि उत्पादों की सबसे बड़ी खरीददार हो जायेंगी और कृषि उत्पादों की कीमतों का निर्धारण इनके हाथों में चला जायेगा और हमारे किसान इनके हाथों की कठपुतली बन जायेंगे। खुदरा व्यापार में ऐसे विदेशी निवेश का पहले से ही विरोध हो रहा है। जून, 2009 में वाणिज्य मंत्रालय की स्थायी संसदीय समिति की रिपोर्ट में भी इसके विरोध में कड़ी टिप्पणी की गई है। आपसे अपेक्षा है कि एक ओर जहां सरकार द्वारा देश में रोजगार के अवसरों को बढ़ावा देने की बात की जा रही है वहीं दूसरी ओर खुदरा व्यापार में प्रत्यक्ष विदेशी निवेश के जरिये बहुराष्ट्रीय कंपनियों को न्यौता देकर करोड़ों लोगों को बेरोजगार करने एवं किसानों को बंधुआ बनाने का कार्य किया जा रहा है, जिसे तत्काल रोका जाना आवश्यक है।

(ix) Need to waive off the loans taken by farmers from the Cooperative Society in district Balia, Uttar Pradesh

श्री नीरज शेखर (बलिया): मैं आपके माध्यम से सरकार का ध्यान बलिया जनपद के ऋणग्रस्त कृषकों की समस्याओं की ओर दिलाना चाहता हूँ। किसानों ने वर्ष 1997 से पूर्व साधन सहकारी समिति के माध्यम से बीज एवं उर्वरकों के लिए छोटे-छोटे ऋण लिये थे। बार-बार प्राकृतिक आपदाओं के आने से कृषक ऋण की अदायगी कर पाने में असमर्थ रहा। वर्ष 2008 में केन्द्र सरकार की ऋण माफी योजना के अंतर्गत भी इनको लाभ नहीं मिला। ये कृषक आर्थिक रूप से भी काफी कमजोर हैं और ऋण चुकाने में असमर्थ हैं।

अतः सरकार से मेरा पुरजोर अनुरोध है कि सरकार 2008 की तरह ही इन कृषकों का ऋण भी माफ करें ताकि इन लोगों को भी ऋण मिले एवं इनका नाम ऋणी किसानों की काली सूची से निकाला जाये ताकि ये नये ऋण के लिए पात्र बनें।

(x) Need to provide free higher and technical education to girls belonging to economically-poor families

श्रीमती अश्वमेध देवी (उजियारपुर): भारत सरकार बालिकाओं को 12वीं कक्षा तक निःशुल्क शिक्षा प्रदान करती है, जिसका साकारात्मक परिणाम आज के समय में 10वीं तथा 12वीं के परीक्षा परिणामों में लड़कियों के अब्बल आने से देखा जा सकता है। वहीं उच्च शिक्षा तथा तकनीकी शिक्षा में कोई अतिरिक्त सुविधा लड़कियों को प्रदान नहीं है, जिसके कारण गरीब परिवार की लड़कियों को उच्च शिक्षा तथा तकनीकी शिक्षा से वंचित रहना पड़ता है।

अतः केन्द्र सरकार से यह मांग करती हूँ कि उच्च शिक्षा तथा तकनीकी शिक्षा में प्रवेश परीक्षा में पास करने वाली गरीब परिवार की लड़कियों को निःशुल्क शिक्षा भारत सरकार द्वारा प्रदान की जाये ताकि महिलाओं की भागीदारी समाज में और अधिक बढ़ सके।

(xi) Need to provide adequate financial assistance to the Government of Tamil Nadu for speedy rehabilitation of rain and flood affected people in the State

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the notice of the Central Government that due to incessant and continued rains all over Tamil Nadu because of onset of the North East Monsoon, almost entire Tamil Nadu has been badly affected by floods and paralysed the normal life there. Several hundred crores of rupees worth properties have been lost and till today more than 200 people have lost their lives in various rain-related incidents. Over 3.20 lakh houses have been affected as well as more than 50,000 hutments were fully or partially damaged leading to several lakhs of people homeless. The flooding has submerged fields up to 1.5 feet and 2 feet, and over 15 lakh acres of standing crops submerged in rain water. More than 5,000 cattle stock perished in floods. However, to support the State Government of Tamil Nadu to over come this crisis arising out of Natural Calamities, I urge upon the Central Govt. to provide Rs. 1,607 crore from, the National Calamity Relief Fund immediately as demanded by the State Government of Tamil Nadu, so that the relief measures taken by the State Government on war-footing basis is not affected in any way.

(xii) Need to extend credit facility to the retired Government employees by the empanelled hospitals under the Ministry of Health and Family Welfare

SHRI T.R. BAALU (SRIPERUMBUDUR): The Ministry of Health & Family Welfare has issued directions to all hospitals on CGHS panel to admit retired CGHS beneficiaries who are also senior citizens in cases of emergency and to extend credit facility to them.

I am to inform you that almost every hospital on CGHS panel is ignoring the above directions of the Ministry and refusing admission to retired CGHS beneficiaries on one pretext or other causing a lot of trouble to these senior citizens and retired Government servants. The retired CGHS beneficiaries, whose only source of income is their meagre pensions, are facing tremendous financial difficulties in getting emergency treatment at these hospitals. They do not admit them citing the reasons that they do not have bed to accommodate them in their hospitals. Due to emergency, the senior citizens/patients try to convince them by saying that let the hospital not extend any credit facility to them but admit them, and they will foot the bills directly to the Ministry of Health and Family Welfare and claim the payment directly. Now, the CGHS dispensaries invariably do not release or credit the payment into the accounts of these retired officers or senior citizens either by citing one reason or the other thus causing insurmountable problems to these retired Government servants.

It is, therefore, requested that all hospitals on CGHS panel be directed again to extend credit facility to retired CGHS beneficiaries in cases of emergency or else they may be blacklisted and action may be taken against those hospitals. In order to have proper implementation of these instructions, a special cell be opened in the Ministry of Health & Family Welfare to look into all the complaints in this regard in a time-bound manner. Besides this, steps may be taken to ensure that bills of hospitals on CGHS panel are cleared by Ministry of Health & Family Welfare in time so that retired Government employees do not face any problem.

(xiii) Need to install adequate number of ATMs of Nationalised and Private Sector Banks in Siwan district, Bihar

श्री ओम प्रकाश यादव (सिवान): मेरे संसदीय क्षेत्र सीवान के सीवान जिलान्तर्गत जिला मुख्यालय शहर सहित सभी बैंकों के ए.टी.एम ग्राहकों के अनुपात में नहीं है। सभी राष्ट्रीयकृत बैंकों तथा प्राइवेट जैसे - आई.सी.आई.सी.आई., एक्सेज बैंक सहित अन्य बैंकों के ए.टी.एम ग्राहकों के अनुपात में बहुत कम हैं। सीवान उत्तर प्रदेश की सीमा से सटा हुआ है तथा सामरिक दृष्टिकोण से बहुत महत्वपूर्ण जिला है। यहां पर राज्य में सबसे अधिक एन.आर.आई. भी रहते हैं तथा भारतवर्ष को अधिकांश विदेशी राजस्व की कमाई देते हैं। इस जिले में अल्पसंख्यक, पिछड़ा वर्ग, अनुसूचित जाति-जनजाति की संख्या भी बहुतायत में है, जिनको ए.टी.एम. का लाभ नहीं मिल पाता है।

अतः मैं वित्त मंत्री से मांग करता हूं कि सभी राष्ट्रीयकृत तथा प्राइवेट बैंकों के ए.टी.एम बहुतायत संख्या में जिला सीवान में यथाशीघ्र खोले जायें ताकि बैंक के ग्राहकों को सहूलियत हो सके।

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, 10th December, 2010 at 11 a.m.

12.04 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 10, 2010/Agrahayana 19, 1932 (Saka).*

